

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 111**

**ANSWERED ON 02/02/2023**

**GRAM NYAYALAYAS IN THE COUNTRY**

**111. PROF. MANOJ KUMAR JHA:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Gram Nyayalayas in the country, State-wise details thereof;
- (b) whether certain States are opposing the establishment of Gram Nyayalayas, if so, the reasons therefor;
- (c) the details of funds allocated and released for establishment of Gram Nyayalayas during the last five years;
- (d) the number of Gram Nyayalayas that stopped functioning since the promulgation of Gram Nyayalayas Act, 2008;
- (e) whether Government has conducted any survey on the working of Gram Nyayalayas; and
- (f) if so, the details thereof?

**ANSWER**

**THE MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (c): In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. State-wise progress of setting up of Gram Nyayalayas and the financial assistance provided to State Governments during the last five years is as under:

Sl. No.	Name of the State/UTs	Gram Nyayalayas Notified	Gram Nyayalayas Operationalised	Amount released (Rs. in Lakhs)				
				2018-19	2019-20	2020-21	2021-22	2022-23
1.	Punjab	9	2	110.00	0.00	0.00	0.00	0.00
2.	Kerala	30	30	450.22	2.78	0.00	0.00	0.00
3.	Maharashtra	36	23	0.00	159.82	163.18	0.00	0.00
4.	Rajasthan	45	45	0.00	0.00	0.00	0.00	0.00
5.	Andhra Pradesh	42	0	0.00	0.00	436.82	0.00	0.00
6.	Odisha	23	19	0.00	0.00	0.00	107.00	80.00

7.	Jharkhand	6	1	0.00	0.00	0.00	0.00	0.00
8.	Karnataka	2	2	0.00	0.00	0.00	0.00	0.00
9.	Goa	2	0	0.00	0.00	0.00	0.00	0.00
10.	Telangana	55	0	0.00	0.00	0.00	693.00	0.00
11.	Ladakh	2	0	0.00	0.00	0.00	0.00	0.00
12.	Jammu and Kashmir	20	0	0.00	0.00	0.00	0.00	0.00
13.	Madhya Pradesh	89	89	0.00	637.40	0.00	0.00	0.00
14.	Haryana	2	2	0.00	0.00	0.00	0.00	0.00
15.	Uttar Pradesh	113	51	349.78	0.00	0.00	0.00	0.00
<b>Total</b>		<b>476</b>	<b>264</b>	<b>800.00</b>	<b>800.00</b>	<b>600.00</b>	<b>800.00</b>	<b>80.00</b>

Majority of States have now set up regular courts at Taluka level. Though no state has opposed setting up of Gram Nyayalayas, however reluctance of police officials and other State functionaries to invoke jurisdiction of Gram Nyayalayas, lukewarm response of Bar, non-availability of notaries and stamp vendors, problem of concurrent jurisdiction of regular courts are other issues indicated by the States, which are coming in the way of operationalization of the Scheme.

(d): As per information available in the Department, one Gram Nyayalaya in the State of Maharashtra has stopped functioning.

(e) & (f): Based on evaluation of Gram Nyayalayas scheme undertaken by DMEO, NITI Aayog through M/s KPMG Advisory Services Pvt. Ltd. in 2019, the Scheme of Gram Nyayalayas has been extended from 2021-22 to 2025-26 along with the extension of Centrally Sponsored Scheme for the development of infrastructure facilities for judiciary with a financial outlay of Rs. 50 crore for Gram Nyayalaya out of Rs. 5357 crores allocated (Central Scheme) for Centrally Sponsored Scheme, subject to the condition that review be undertaken after one year to assess whether Gram Nyayalaya Scheme has successfully achieved its objectives.

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